

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW
DELHI

ORIGINAL APPLICATION NO. 393 OF 2022

IN THE MATTER OF:

ASHISH KUMAR DWIVEDI

....APPLICANT

VERSUS

STATE OF U.P. AND OTHERS

....RESPONDENTS

INDEX

S. No.	Particulars	Page No.
1.	Counter affidavit on behalf of Respondent Anand Kumar Gupta	1 – 21
2.	<u>ANNEXURE CA-1</u> A true copy of the consolidated consent granted to the answering Respondent dated 23.09.2022	22 – 25
3.	<u>ANNEXURE CA-2</u> A true copy of the certificate received for expenditure incurred through the vill. Panchayat Chikasi, Hamirpur for FY 2020-21	26
4.	<u>ANNEXURE CA-3</u> For ready reference of this Tribunal some of bills and payment vouchers for FY 2021-22 in respect of the expenditure as stated above	27 – 45
5.	<u>ANNEXURE CA-4</u> For ready reference of this Tribunal some of bills and payment vouchers for FY 2022-23 in respect of the expenditure as stated above	46 – 51

Place: New Delhi

Date: 25 .04.2023

FILED BY:



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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 393 OF 2022

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AFFIDAVIT 2023
0586819

IN THE MATTER OF :

ASHISH KUMAR DWIVEDI

....APPLICANT

VERSUS

STATE OF U.P. AND OTHERS

....RESPONDENTS

**AFFIDAVIT IN REPLY ON BEHALF OF THE
RESPONDENT, ANAND KUMAR GUPTA, TO THE
JOINT INSPECTION REPORT/ ADDITIONAL
OBSERVATION OF CPCB DATED 11.11.2022**

I, Anand Kumar Gupta, son of Laxmi Narayan Gupta aged about 51 Years, Resident of Mahrajpur, Kanpur Nagar, Uttar Pradesh- 209402, do hereby state on solemn affirmation as under:

1. That the deponent is the proprietor / lease holder, Anand Kumar Gupta, and as such he is fully aware and well conversant with the facts and circumstances of the present case and hence competent to swear the present affidavit.
2. That the present OA has been filed by the Applicant seeking a relief of direction to the Respondent Authorities to take action against the illegal mining activities carried out in the District Hamirpur around the river Betwa, Yamuna and Ken by the answering Respondent.

3. That it is submitted that the answering Respondent was granted the EC on 08.02.2020 and pursuant to the same a 5 years lease was executed in his favour for mining of sand/ morrum at river Betwa in khand no. 24/17 (od khnad no. 24/16) at vill. Chikasi Tehsil Sarila, District Hamirpur for area of 36.437 hectare on 16.03.2020 for a yearly production of 7,28,640 m³.
4. That a total amount of royalty paid/ payable by the answering Respondent to the State Government is Rs. 22.50 crore approx. and at the time of execution of the lease agreement he has paid a stamp duty to the State Government of Rs. 1.87 crore approx.
5. That in consideration of the OA filed by the Applicant by order dated 26.05.2022 this Hon'ble Tribunal has called for a report from a joint inspection committee constituting of representatives of Director, Mining and Geology, Government of U.P., CPCB, UPPCB and District Magistrate Hamirpur.
6. That the aforesaid joint committee constituted by this Tribunal has filed a report of joint inspection dated 11.11.2022. In the said report in para 10 and 11 the observations are recorded wherein the allegations made by the applicant in the OA has been inspected and report in respect of that has been submitted.
7. That the joint committee made field visits on 04/05.08.2022. During the time of visit the committee found that mining operations were not in operation by answering Respondent. As evident from no. 7 of the joint committee report it took



254-23

into consideration all the grievances of the Applicant and, thereafter, on basis of its site visit submitted the following report:

- a. In respect of allegation of illegal sand mining activities being carried out it is submitted that the answering Respondent has commenced operations only after grant of EC on 24.03.2020. No operation activity is carried out violating or breaching the condition of EC. The absence of valid consent before the commencement was only due to the fact that the answering Respondent was under impression that EC was sufficient to commence the operation and consent was a part of the said EC in light of the GO issued by CPCB dated 02.11.2018 providing for one step approval of consent with the EC. However, subsequently a consolidated consent was obtained on 12.11.2020 valid till 31.12.2021 which was duly renewed from time to time. Lastly, the answering Respondent obtained the consolidated consent on 23.09.2022 valid till 31.12.2023. A true copy of the consolidated consent granted to the answering Respondent dated 23.09.2022 is ANNEXURE CA-1
- b. In respect of the mining activities being carried on in violation of the Tribunals order and applicable laws by use of mechanized processes it was not found to be proved.
- c. In Respect of sand extraction being done from the middle of the river it was found that no sign of such extraction of sand from the middle of the river



appeared. Hence, the said allegation was also found to be false and not proved.

- d. The allegation of mining being done in area beyond the sanction lease was also found to be incorrect. The Joint Committee found the mining to be carried out in the area sanctioned and demarcated in their favour with help of permanent points mentioned in the map.
- e. In respect of allegation of exploitation of the forest area for mining without any forest clearance it was found that no forest area of land was part of the mining lease and the lease have been granted after obtaining NOC from the forest department. It was further stated that no such complaint of mining in forest area was received with the forest department. It is further submitted that the said allegation is also belied from the fact that in point no. 4 it was clearly found that no mining is carried out in area beyond the sanctioned and demarcated area.
- f. The allegation pertaining to digging being done till water erupts from the ground was also found to be unsubstantiated by the joint inspection committee at the time of visit of the area. Hence, the said allegation was also found to be false.
- g. Regarding the allegation of bridges and ways being made across the river obstructing the same the joint committee did not find any such proof and the allegation was found to be unsubstantiated.



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- h. Allegation of change in co-ordinates by mining department without issuance of modified lease in absence of EC it was again reiterated that mining was done in sanctioned area demarcated as per mining lease with the two permanent points mentioned in the map.
- i. No proof of mining being done beyond the shore of the river bed extending upto neighbouring agricultural land was found against the answering Respondent.
- j. The allegation of harm and damage to the river bed and its surrounding effecting the overall ecology and the environment was not found to be proved.
- k. Regarding allegation of plantation and CSR it was stated that lease-holders including the Answering Respondent also contribute towards the plantation known as "Sundar Van" and also distributes clothes, blankets, food to nearby persons as per CSR.



- 25423 8. That, thereafter, certain recommendations were made by the joint committee in para no. 11 of the joint inspection report. From the perusal of the joint inspection report it is clear that no illegal mining is being carried out by the answering Respondent at or near the place of its mining lease.
9. That the joint report is duly signed by four members of joint inspection committee including the representative of the CPCB, Rajendra D. Patil Scientist-D. However, the said representative has partially disagreed with the observations of joint committee in para no. 10 and 11, and made some additional observation in a separate report.

10. That in additional observations of representative of CPCB allegations of illegal mining and violations of EC are made contrary to the observations recorded by the joint inspection committee in its report which was partially accepted by the said representative. However, it is submitted at the outset that observations of representation of CPCB are misleading and being not based on records and deserves to be rejected.
11. That most of the additional observations in report of the representative of CPCB are based on the google/ satellite imagery. The representation of CPCB has not based his observations on actual site visit. The illegal activity carried out cannot be presumed against the answering Respondent merely on basis of satellite imagery which does not conclusively establishes the factum of allegations. The additional observations is based on the sole opinion of the representative of the CPCB which is not endorsed by any other member of joint committee lending their trust and authenticity to the report. The additional observations are not endorsed even by the UPPCB which was directed to be the Nodal agency to co-ordinate and comply with the direction to uphold its authenticity.
12. That the issue wise reply to each of the additional observation is as under :
- a. **Issues relating to the cluster mining :**
- (i) At the outset it is submitted that that no allegations of cluster mining was raised in the OA on behalf of the Applicant. The joint inspection committee in para no. 7 of its report has already summarized the allegations in



25423

the OA which was accepted by the representative of CPCB.

- (ii) It is however, submitted that the answering Respondent was granted EC on 1208.02.2020 on the basis of the cluster certificate issued by the District Mining Officer, Hamirpur vide letter No. 1885/ Kanij-MMC-30-Vividh (2018-19), Hamirpur dated 03.01.2020. Thus, there is no case of violation of EC conditions by the answering Respondent pertaining to cluster mining.
- (iii) It is mentioned in the additional observations itself in para 1.2.3 that in the concerned cluster certificate only one project is mentioned within 500 meters. The cluster certificate being issued by the District Mining Officer, Hamirpur on basis of its record, the answering Respondent cannot be held to be in violation for the same as it applied for EC on the basis of the certificate issued to him.
- (iv) The representative of CPCB has relied upon cluster certificates of earlier dates which were not considered in grant of EC. Hence, there is no illegality committed in obtaining EC.

b. Issues related to mismatching of co-ordinates of the lease area :

- (i) At the outset it is submitted that no such grievance was raised by the Applicant in the OA. However, it is submitted that there is no mismatch of co-ordinates of lease area of the answering Respondent. It is pertinent



25.4.23

to mention here that para 2.4 of the additional observation itself states that:

2.4 The Mining Officer informed that the lease areas have been identified only through the Khand number and the GPS coordinates were not mentioned in the LOI. The lease areas have been allotted on the basis of the identified khand numbers

(ii) The EC itself provides that precise mining area will be jointly demarcated the site by the PP and officials of the mining/revenue department before starting the mining operations. Thus, mismatch of coordinates is not material as the mining operations were started only after the demarcation on site by the answering Respondent and the officials of the mining/revenue department.

(iii) In the observations of the representative of the CPCB it is stated that minor changes in the co-ordinates mentioned in the EC and demarcation report is found. In this respect it is submitted that the demarcation report being prepared jointly by with the officials of the mining department. Hence, no illegality can be attributed on part of the answering Respondent in this respect.

c. Issues related to in-stream mining :

(i) The observation regarding the in-stream mining are incorrect and are misleading. The lease area allotted to the answering Respondent is for 36.437 hectare. The river stream is not constant through-out the year.



25423

During the summer season when the river dries up the banks area is extended to a greater width while during the rainy season the entire river bank of the lease areas is filled with water. Hence, mining is done not in-stream but only during the time the water recede.

- (ii) The answering Respondent has not carried out any excavation in the active river stream and has not violated any of the guidelines.
- (iii) It is incorrect that the answering Respondent has constructed a temporary bridge across the river stream and for which the penalty was imposed by the mining office. The said observation is misleading and incorrect. No penalty has been imposed upon the answering Respondent by the mining office for constructing any temporary bridge. The observation are unsubstantiated and not based on any documentary evidence.

25.4.23

d. Issues related to excess mining and use of heavy machinery :

- (i) At the outset it is submitted that no allegation of excess mining was raised in the OA and no report was called upon by this Tribunal on said issue. However, it is submitted that the observation itself is based on limited data and not complete data as stated in the report itself. Hence, it is misleading and not reliable.
- (ii) It is further submitted that the answering Respondent is allowed to mine a total of 7,28,640 m³ of the sand



yearly in total no. of 250 days. A daily production table at Annexure No. 4 produced in the additional observation of the representative of CPCB shows that as against the allowed annual total production the answering Respondent has mined only 4,60,240 m³ of sand in total allowed 250 days from in entire year 2022. Thus, answering Respondent has not made any excess mining in violation of the EC conditions merely on basis of daily excess production on some days.

(iii) It is further submitted that the chart at Annexure No. 4 will show that the daily production capacity got breached mainly from on three dates in month of May and June. The reason behind the same is that with the on-set of summer as the water in river stream starts to dry up and the labour gets a larger area to carry out extraction of sand as against in the earlier months when the river banks is comparatively small. Hence, the mining is carried out at the extended area within the lease and the threshold of the depth of mining of 3m is not breached.

(iv) It is also submitted that its is not feasible to continue mining for the entire 250 days as allowed as there are days when the mining is to be stopped for the reason of festivals, local restrictions, VIP movements etc. Thus, there is no excess mining. Except standalone few instances of breach of daily limit by the answering Respondent there is no breach of mining limit by the answering Respondent. Moreover, the total allowed sanctioned limit is not breached in any year.



25423

- (v) The representative of CPCB has wrongly presumed use of heavy machinery only on basis of the high rate of daily mining is incorrect. A perusal of the daily production chart at Annexure 4 shows that on most of the dates the answering Respondent has not been able to extract sand for the sanctioned capacity. Hence, use of heavy machinery on basis of few incidents of breach of daily limit is fallacious, misleading and unsubstantiated.

e. Issues related to mining in agriculture and forest land :

- (i) The lease area allotted to the answering Respondent does not forms part of any agriculture land or forest land.

f. Issues relating to illegal mining :

- (i) The answering Respondent denies the observation of the representative of CPCB pertaining to the illegal mining by him as suggested in para 6.3.3 of the report. The said observation is admittedly based on google satellite imagery and not on physical verification of the area. A perusal of the google imagery annexed with the additional observation at Annexure no. 5 would show that no clear finding could be made on the basis of the imagery for illegal pits as the same does not show any pits. There is no specific observation regarding any pits being found near the lease area of the answering Respondent hence on general observation in respect of



25423

other lease holders no fault can be attributed to the answering Respondent.

(ii) However, it is pertinent to mention that most of the imagery is on scale of 1 to 300 m or more. On such scale of map imagery it is impossible to find pits in river bed. On the said scale an object which is 1m in size on map would be actually 300 m. Hence, the google imagery used by the representative of CPCB does not provides correct picture of the area.

(iii) The representative of CPCB has himself observed at per no. 6.3.6 that it needs to be further verified physically through the concerned agencies. Apart from the additional observation that the pits may not be possible considering the replenishment during the monsoon season. Hence, the said additional observation are unreliable and ought to be rejected.

g. Compliance of EC Conditions/ consent conditions/SSMG 2016 and EMGSM 2020:

(i) The answering Respondent has complied with all the conditions of the EC as stipulated therein. However, so far as the requirement of consent under the Water Act the answering Respondent being under misconception that the same was granted with the EC as in column no 31 of the EC the water requirements were recorded. Moreover, as the answering Respondent relied upon the GO dated 02.11.2018 issued by CPCB remained under impression that no separate consent is required.



254.23

However, subsequently the consolidated consent was applied in and obtained on 12.11.2020.

(ii) The consent under the air and water act was further applied and the fee has been paid for the same and the same was granted on 23.09.2022 to the answering Respondent. The failure on part of the answering Respondent to obtain the consent is not an illegally but mere irregularity and the EC ought not be deemed to be cancelled for the ground of irregularity.

(iii) The conditions stipulated under EC as well as consent under Water Act are primarily similar as the EC itself mentions that *"the above stipulated conditions will be in force inter- alia under the provisions of the Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environmental Protection Act 1986, the Public Liability Insurance Act 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of law relating to the subject matter."* Thus, absence of the consent shall not by itself be taken to be an illegality.

(iv) There has been no penalty issued against the answering Respondent for any overloading of vehicles and vehicular emissions is also kept under the control. There is no concealment done by the answering Respondent of any data or material or false or fabricated material is mentioned. True and correct data regarding the daily production is made available to the respective authorities.



25423

(v) Regarding the green cover development and tree plantation the answering Respondent has done the plantation in the area of his lease and around. The observation of the representative of CPCB that no plantation was observed along side the approach is incorrect and unreliable as the entire report is based on satellite imagery where from plantation cannot be observed. In addition to the aforesaid plantation work the answering Respondent has also contributed towards plantation in "Sunder Van" in District Hamirpur.

(vi) It is pertinent to submit here that the answering Respondent has made following plantations till end of FY 2023 :

Plants/ trees	2020-21	2021-22	2022-23
Sheesham	200	150	-
Neem	200	150	150
Sagwan	-	-	-
Kanji	100	200	200
Kachnar	50	-	-
Chilbill	100	100	-
Mahua	-	-	50
Pakad	-	100	300
Peepal	-	100	300
Gold Mohar	-	150	-



25-4-23

Arjan	-	-	-
Bargad		100	

(vii) Apart from the above the answering Respondent has also spent a considerable amount in planting and water the seeds. Therefore, the observations made against the answering Respondent by the representative of CPCB are baseless.

(viii) The answering Respondent has not violated any of the SSGM or EMGSM Guidelines. The answering Respondent has regularly followed each and every condition of the EC and aforesaid guidelines and is still ready and willing to abide any term as may be imposed.

h. Status of CSR and CER :

- (i) The answering Respondent carried out CSR and CER as per the conditions in the EC and has not only contributed towards the plantation in "Sunder Van" in District Hamirpur but have is also providing the free food, blankets, clothings to the to the needy persons. The Additional observation of the representative of the CPCB are misleading and contrary to the observation of the joint committee.
- (ii) In respect of the CSR/CER the answering Respondent is required to spent a total of 2% of the entire project cost of sand and morrum extraction from Khand no. 24/17 in vill. Chikasi, Hamirpiur. The total project cost



25.4.23

if Rs. 1.1 crore. The answering Respondent is obliged to spent a total of Rs. 2,20,000 towards the CSR/CER activities during the entire period of lease. From the FY 2020-21 to FY 2022-23 the answering Respondent has spent a total of Rs. 44,53,000 towards the CSR/CER activities and other social and welfare activities for benefit of the village people through the vill. Panchayat.

(iii) In the year 2020-21 the answering Respondent has spent around a sum of Rs. 9,20,000 through the vill. panchayat towards their CSR/CER responsibilities and social welfare of the people. A true copy of the certificate received for expenditure incurred through the vill. Panchayat Chikasi, Hamirpur for FY 2020-21 is ANNEXURE CA-2.

(iii) That in the FY 2021-22 the answering respondent has incurred an expenditure of Rs. 17,26,000 for various different activities like material supplied for school repair, community food distribution, contribution for temple construction and bhandara and celebrations, cattle feed supplied, road construction and repair, financial assistance and gifts for poor girls for marriage, blanket distribution etc.

For ready reference of this Tribunal some of bills and payment vouchers for FY 2021-22 in respect of the expenditure as stated above is ANNEXURE CA-3.

(iv) That in FY 2022-23 the answering Respondent has contributed s. 18.07 lakhs approx. towards the CSR



and CER responsibilities. The expenditure was incurred on sprinkling of water, plantation, construction of road, financial assistance for education and wedding of girls of poor families etc.

For ready reference of this Tribunal some of bills and payment vouchers for FY 2022-23 in respect of the expenditure as stated above is ANNEXURE CA-4.

i. Environmental Compensation :

(i) In case of *Deepak Nitrite Ltd. v. State of Gujarat reported in 2004 (6) SCC 402* the Hon'ble Supreme Court has held that "*There has to be a finding that there has been degradation of environment or any damage caused to any of the victims by the activities of industrial units and then certainly damages have to be paid. Court remanded the matter to High Court to examine the aspect of damage to environment and/the people, as the case may be, and thereafter to decide appropriate compensation to be awarded.*"

25423 (ii) However, in subsequent decision in *M.C. Mehta vs. Union of India & Others reported in (2004) 12 SCC 118* this Court considered the aforeisaid judgement in case of Deepak Nitrite and held that the decision in the Deepak Nitrite cannot be said to have laid down a proposition that in the absence of actual damage to environment by the offending activities, payment for repair on the application of 'polluter pays' principle cannot be ordered.



(iii) Therefore, natural corollary that flows is that in absence of any actual damage to the environment an environment compensation equal to the repair of the damage cannot be levied.

(iv) The representative of the CPCB has made an assessment for environment damage based on a mechanical formula only considering that the EC to be deemed cancelled on the very commencement of the operation by the answering Respondent in absence of valid consent. However, no ascertainment is done as to the actual damage alleged caused merely by an irregularity of not obtaining the consent.

(v) Even the calculation is based on conjectures and surmises and is far from the actual data. The answering Respondent has started the mining operation from 24.03.2020 only and was in the third year of its mining activity. However, the calculation is done for the entire period of five years of the lease of answering Respondent.



25423
(vi) Answering Respondent is engaged in activity of wherein it has directly indirectly employed a sufficient number of skilled and unskilled labours. The answering Respondent pays an annual 15.37 crore (approx.) of royalty to the State Government which is increased 10% every year for five years. The project of the answering Respondent directly and indirectly employs many persons, who in turn feeds his family of minimum four persons. The Hon'ble Supreme Court in **M/s Pahwa Plastics Pvt. Ltd. v. Dastak NGO** has

held against shutting down a commercial unit employing large no. of workers, only for the reason of ex post facto EC. Though in present case the EC was present but imposing of penalty as recommended by the representative of the CPCB due to non availability of valid CTO would force the the answering Respondent to shut down the entire project causing huge loss of employment, income and revenue to the state and all the stake holders.

(vii) There are no such activity carried out by the answering Respondent wherein there is a discharge of sewage or trade affluent. The operations carried out by the answering Respondent are more in nature of collecting the sand and transporting to other place. Hence, absence of valid consent under Water Act was could not be regarded as an illegality of such a grievous nature entailing imposition of such a high compensation on basis which does not sought to achieve the purpose for which it is employed. Thus, the methodology of determination of environment compensation by the representative of CPCB is incorrect and ought to be rejected.

(viii) The representative of CPCB has not only employed an incorrect method but has also based the calculations on figures based on its own assumptions. The market value taken in calculations has not basis and the PV calculated for the entire period of 5 years of lease in advance is also incorrect. Thus, the calculation methodology of representative of CPCB being based



25423

on presumptions and assumptions should not be accepted.

13. The additional observations of the representative of CPCB are not based on actual data and the source of data is also not clear. The use of google/ satellite imagery and use of limited data is not safe to be relied upon against the answering Respondent to conclude any violation of the EC or any other environmental laws. While the joint committee has conducted the spot inspection of the area and has not found out that any allegations as made in the OA.

14. That in addition to the aforesaid submission the answering Respondent also submits that the OA filed by the Applicant is not based on true and correct facts and the same is filed on basis of twisted facts. The photographs annexed with the OA does not suggest any mining excavation using heavy machines. The use of machines for loading the mined sand to the trucks from the stock collected is not mining using heavy machines. ↩

15. That the for the aforesaid reasons the additional observation of the representative of CPCB ought not to be given credence by the Hon'ble Tribunal. The joint inspection committee has made the site visit and already penalties as per law have been leived against the answering Respondent for any violation found. ↩



25423

16. That the documents attached at Annexures to this affidavit are true copies of their respective originals.

[Signature]
DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

25/4/23 Verified at Kanpur on this 25 day of April, 2023.

[Signature]
DEPONENT



25th APRIL 2023
Sworn before me this day at.....
by Anand Kumar Gupta
to whom the contents of the affidavit
have been read over and explained who
is identified by Shri Bem Kumar
Oath Commissioner, Kanpur Nagar
Ashutosh Tiwari
Advocate
[Signature]

Sworn



Uttar Pradesh Pollution Control Board

Building: No. 10-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2730700,2730811, Fax:0522-2730704, Email: info@uppcb.in, Website: www.uppcb.com

163138/UPPCB/Banda(UPPCBRO)/C/O/both/HAMIRPUR/2022

Date: 23/09/2022

To,

M/s

SRI ANAND KUMAR GUPTA

Khand No. 24/17 (Old Khand No. 24/16) at Village Chikasi, Tehsil-Sarila, District- Hamirpur, Uttar Pradesh

Application Id-
17583242

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SRI ANAND KUMAR GUPTA** located at **Khand No. 24/17 (Old Khand No. 24/16) at Village Chikasi, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SRI ANAND KUMAR GUPTA** granted for the period from **23/09/2022 to 31/12/2023** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/morrum in Cu Meter/Year	728640	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

- (i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.3 KLD	Septic Tank	Soak Pit

- (ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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- (iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m. Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

- (ii) Quarterly compliance report of the CCA, photograph of LTP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O-1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upeep.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

Specific Conditions:-

1. This consent is valid for production of Sand/Morrum-7,28,640 Cu Meter/Year by opencast and semi mechanized mining in 36.437 hectare leased area at Khand No.24/17 (Old Khand No 24/16), Village-Chikasi, Tehsil-Sarila, District-Hamirpur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 588/Parya/SEAC/4388/2019 dated 08.02.2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2023, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
10. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
11. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
12. The dust suppression measures like water spraying will be done on the haul roads and working areas.
13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. Industry shall comply with the relevant provisions of Environmental Laws.

18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Digitally signed by RAJENDRA
SINGH
Date: 2022.09.27 14:58:44
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH
Digitally signed by RAJENDRA
SINGH
Date: 2022.09.27 14:58:39 +05'30'

Chief Environmental Officer (circle-2)

ANNEXURE CA-2

प्रमाण-पत्र

ग्राम पंचायत चिकासी, चिकासी खण्ड सं०:-24/17 जनपद हमीरपुर के कार्य क्षेत्र में वित्तीय वर्ष 2020-2021 में सर्वश्री श्री आनन्द कुमार गुप्ता, महाराजपुर,कानपुर द्वारा निम्नलिखित अवस्थापना एवं सामाजिक विकास कार्य कराये गये हैं।

1. कार्य का विवरण: मन्दिर निर्माण कार्य व भोज भण्डारा हेतु।
लागत(लगभग): 1,25,000/- (एक लाख पच्चीस हजार रुपये)
2. कार्य का विवरण: सांस्कृतिक कार्यक्रम व भोज भण्डारा हेतु।
लागत(लगभग): 75,000/- (पच्हत्तर हजार रुपये)
3. कार्य का विवरण: गौशाला में चारा-पानी व अन्य खर्च हेतु।
लागत(लगभग): 55,000/- (पचपन हजार रुपये)
4. कार्य का विवरण: हैण्डपम्प व मरम्मत खर्च हेतु।
लागत(लगभग): 45,000/- (पैंतालीस हजार रुपये)
5. कार्य का विवरण: गरीब कन्याओं के विवाह में राशन सामग्री हेतु।
लागत(लगभग): 65,000/- (पैंसठ हजार रुपये)
6. कार्य का विवरण: कम्बल वितरण हेतु।
लागत(लगभग): 1,10,000/- (एक लाख दस हजार रुपये)
7. कार्य का विवरण: वृक्षारोपण व जल छिड़काव हेतु।
लागत(लगभग): 80,000/- (अस्सी हजार रुपये)
8. कार्य का विवरण : रास्ते में जल छिड़काव हेतु।
लागत(लगभग): 1,75,000/- (एक लाख पचहत्तर हजार रुपये)
9. कार्य का विवरण: सामूहिक विवाह में टेन्ट,लाइट व हलवाई हेतु।
लागत(लगभग): 1,25,000/- (एक लाख पच्चीस हजार रुपये)
10. कार्य का विवरण: सर्दियों में गर्म कपड़े बटवाने हेतु।
लागत(लगभग): 65,000/- (पैंसठ हजार रुपये)

ग्राम पंचायत एवं ग्राम सभा चिकासी,जनपद-हमीरपुर इस सहयोग को साभार उल्लिखित करती है।

दिनांक : 04/04/2021


(ग्राम प्रधान)

अध्यक्ष

ग्राम सभा चिकासी
खण्ड गोहाण्ड (हमीरपुर)

आनंद कुमार कुंवा पिचिया

बैंगल 120 वर्ग @ 328 = 39360-

दरिया 480 कि @ 5800 = 27840-

इंधन 7000 लि @ 6800 = 47600-

गैस 300 लि @ 3400 = 10200-

125000-

RUSIA ASSOCIATES

Kalpi Road Orai

Mob-7880357070

Anand Kumar Gupta

Chikasi 24/17 Hamirpur

Payment Voucher

Ref No:- _____

Date:- 15 / 04 / 2021

Amount:-

Mode Of Payment

Cash:- 43200/-

To Whom:- कोशलेन्दु सिंह

Amount in word:- तीन लाख 6 हजार दो सौ मात्र

Being गैर भूसा 6 दाली 42000/- प्राप्त दाली को कर के विषय गणना

Payee 43200/-

कोशलेन्दु



[Signature]
Signature

1440

29

Anand Kumar Gupta

Chikasi 24/17 Hamirpur

Payment Voucher

Ref No:- _____

Date:- 09 / 04 / 2021

Amount:-

Mode Of Payment

Cash:-

49000/-

To Whom:-

दीन दयाल मंगरीठ

Amount in word:-

अन्चास हजार रुपय मात्र

Being

गैह मसा 7 दाली 7000 प्रति दाली का दर से लिखा गया

Payee

49000/-



Anand Kumar Gupta
Signature

1441

30

Anand Kumar Gupta

Chikasi 24/17 Hamirpur

Payment Voucher

Ref No:- _____

Date:- 07 / 04 / 2021

Amount:-

Mode Of Payment

Cash:-

49000/-

To Whom:-

हरिन्दर राजपूत

Amount in word:-

उन्चास हजार रुपये मात्र

Being

गोद भूसा प्रदानी 7000 प्रति दाली के लिये

Payee

49000/-

~~से लिया गया~~



[Signature]
Signature

1442

GSTIN No. : 09BUOPS7857Q2Z2

TAX INVOICE

9918626062
9621626062

Singh Construction & Suppliers

All Type Contractor & Supplier Transporation

Original : White
Duplicate : Yellow
Triplicate : Pink

Ward No. 20, Subhash Nagar Pukhrayan (Kanpur Dehat) 209 111

Invoice No. **021**

Invoice Date **30-03-2022**

Bill To Name: <u>Anand Kumar Gupta</u> Address: <u>Chikasi Hemis pur</u> State: <u>U.P</u> State Code: <u>09</u>		Place of Supply Name: Address: State: State Code:	
GSTIN <u>09AFGP69317C12M</u>		GSTIN <u>0</u>	

S. No.	Description of Goods	HSN/SAC Code	Qty.	Rate	Amount	P.
1	Chikasi Road and Mangroth Road and Side Winding By Soil and Barra and Water Fall By Tractor Tanker		Fixed		180,000	

Amount in words Rupees Two Lac One Thousand Six Hundred only

Total Taxable Amount	180,000
Add : CGST 6%	10,800
Add : SGST 6%	10,800
Round off	
Total Amount After Tax	201,600

Vehicle Number :
 Bank Details :
 Bank Name : HDFC BANK
 BRANCH : PUKHRAYAN
 Account No. : 50200041064632
 IFSC Code : HDFC0004068

Certified that the particulars given above are true and correct

For : **Singh Construction & Suppliers**

Somendra Singh
 Signatur of Person Issuing Invoice

1. Goods Once sold not be taken back.
 2. All Disputes and claim are subject to kanpur Dehat Jurisdiction.

1443

Mob.- 7355963291

कैथलमो

पलक फर्नीचर

बरौली बस स्टैण्ड-चिकासी

हमारे यहाँ पर कुर्सी, मेज, डबल बेड, डायनिंग टेबिल, दरवाजे, खिड़कियाँ व दुकानों का फर्नीचर उचित रेट पर बनाये जाते हैं एवं लकड़ी के थोक व फुटकर विक्रेता

नाम श्री आनन्द कुमार गुप्ता
चिकासी, हमीरपुर

नं. 155

दिनांक 02/05/21

क्र.सं.	विवरण	तादाद	दर	कीमत
1-	3 सेट डबल बेड (ब्लॉक)	3	18000/-	54000/-
2-	ड्रेसिंग	3	5000/-	15000/-
3-	गद्दे डबल बेड	3	3000/-	9000/-
4-	कुलर प्लास्टिक	3	3500/-	10500/-
5-	बेड सीट और तकिया	3	900/-	2700/-
			टोटल-	91200/-



नोट- कृपया बिना रसीद के माल नहीं मिलेगा।
भूल-चूक लेनी देनी।

[Signature]
हस्ताक्षर

million FURNISHING

मिलियन फर्निशिंग

25, Subhash Road, Near NCC Gate, Lal Banglow, Kanpur Nagar-7

M/s. <u>श्रीमान अशोक कुमार</u>	Date <u>17-12-2021</u>
Add. <u>पिनकोडी एग्रेस स. 24/17</u>	SI. No. <u>461</u>
<u>एनकेएल (P)</u>	

SI. No.	DESCRIPTION	Qty.	Rate	AMOUNT
1	<u>अभ्यास</u>	<u>500</u>	<u>340</u>	<u>170000</u>
Total				<u>170000</u>

सोफा बनाने के कपड़े, वॉलपेपर, डोर मैट, बेडशीट (चादर), ग्रीन ग्रास, ब्लैगकिट (कम्बल), कुशन कवर, कर्टन (परदे), पी.वी.सी. पैन्लिंग, मैट्रेस (गद्दा), युडन फ्लोरिंग, सोफा व डाइनिंग कवर

बजाज फाइनेन्स सुविधा उपलब्ध है।

Advance

170000

Balance

—

Reci. Amount

170000

E. & O. E.
All Subject to Kanpur Jurisdiction.

For- Million Furnishing

Parash Singh
Auth. Signatory

GSTIN : 09AQCPV6995K1ZS 1445 Supply

Mob. : 9795730421

मे० राठौर सप्लायर्स

जंगली बीज, पेड़-पौधे, फॉरेस्ट सामग्री, खाद एवं पत्थर पिलर आदि के आर्डर सप्लायर्स

518, राजेन्द्र नगर, उरई - 285001 (जालौन) उ० प्र०

नाम..... श्री सतलज कुमार शुक्ला

क्रमांक

पता..... 24/12 विक्रमपुरी

389

GSTIN/UID

मोबा..... प्रान्त..... प्रान्त कोड

दिनांक 03/07/2021

क.सं.	विवरण	ताबात	दर	धनराशि
01	पीपल	100	9%	9000
02	पाकड़	100	9%	9500
03	बरगद	100	10%	10000
04	शीशम	150	8%	12000
05	मीम	150	8%	12750
06	कंपी	200	8%	16000
07	खिल खिल	100	8%	8000
GST FREE GOODS				

रुपये (शब्दों में)

सतलज कुमार शुक्ला
को सा पन्चास हजार

योग

77200

कुल

कुल योग

77200

Subject to Oral Jurisdiction. E. & O. E.

◆ बिल हुआ माल वापिस नहीं होगा, न ही बदला जायेगा।

◆ गारंटी/वारंटी की जिम्मेदारी कंपनी की ओर से देय है न कि दुकानदार की। For: M/s. Rathor Suppliers

वित्तीय राठौर

1446
Anand Kumar Gupta

Chikasi 24/17 Hamirpur

Payment Voucher

Ref No:- _____

Date:- 01 / 05 / 2021

Amount:-

Mode Of Payment

Cash:- 32000/-

To Whom:- कमल कुमार (UPG/A 9297)

Amount in word:- बत्तीस हजार रुपये मात्र -

Being टंकर जल ट्टिकाव हेतु का भाड़ा

Payee 32000/-

कमल कुमार



Suresh
Signature

1447

Anand Kumar Gupta

Chikasi 24/17 Hamirpur

Payment Voucher

Ref No:- _____

Date:- 01 / 06 / 2021

Amount:-

Mode Of Payment

Cash:- 32000/-

To Whom:- कमल कुमार (UP 91 A 9297)

Amount in word:- बत्तीस हजार मात्र

Being ~~केर~~ जल दिकाव हेतु का भुटा

Payee 32000/-



Signature

1448
Anand Kumar Gupta

Chikasi 24/17 Hamirpur

Payment Voucher

Ref No:- _____

Date:- 01/07/2021

Amount:-

Mode Of Payment

Cash:- 32000/-

To Whom:- कुमल कुमार (BP91A9294)

Amount in word:- बत्तीस हजार मात्र

Being देकर जल दिक्कत हरू माया

Payee 32000/-

कुमल 03/11


Anand Kumar
Signature

1449
Anand Kumar Gupta

Chikasi 24/17 Hamirpur

Payment Voucher

Ref No:- _____

Date:- 01 / 12 / 2021

Amount:-

Mode Of Payment

Cash:- 32000/-

To Whom:- कमल कुमार (UP 91A 9297)

Amount in word:- बत्तीस हजार रुपये मात्र

Being टेकर जल विक्रय हेतु भाग

Payee 32000/-

कमल कुमार
32000/-

[Signature]
Signature

Anand Kumar Gupta

Chikasi 24/17 Hamirpur

Payment Voucher

Ref No:- _____

Date:- 01 / 01 / 2022

Amount:-

Mode Of Payment

Cash:- 32000/-

To Whom:- कमल कुमार (UP91A9297)

Amount in word:- बत्तीस हजार रुपये मात्र

Being टैकर जल दिक्काव हेतु भाड़ा

Payee 32000/-



Signature

Anand Kumar Gupta

Chikasi 24/17 Hamirpur

Payment Voucher

Ref No:- _____

Date:- 01 / 02 / 2022

Amount:-

Mode Of Payment

Cash:- 32000/-

To Whom:- कमल कुमार (UP91 A 9297)

Amount in word:- बत्तीस हजार रुपये मात्र

Being एक हजार जल टिकट इन भंडा

Payee 32000/-



[Signature]
Signature

41

1452
Anand Kumar Gupta

Chikasi 24/17 Hamirpur

Payment Voucher

Ref No:- _____

Date:- 01 / 03 / 2022

Amount:-

Mode Of Payment Cash:- 32000/-To Whom:- कमल कुमार (UP91A9297)Amount in word:- बत्तीस हजार रुपये मात्रBeing बैंकर जल दियेकाव हेतु भाडाPayee 32000/-

Signature [Handwritten Signature]

1453

42

Anand Kumar Gupta

Chikasi 24/17 Hamirpur

Payment Voucher

Ref No:- _____

Date:- 31 / 03 / 2022

Amount:-

Mode Of Payment

Cash:-

32000/-

To Whom:-

कमल कुमार (UP 91 A 9297)

Amount in word:-

बत्तीस हजार रुपये मात्र

Being

देकर जल दिक्काव लेने भाडा

Payee

32000/-



Signature



2021



2022

1456

45



2022

1457

76

Date 10/12/2022

रामक कुमार गुप्ता चिकीत्स

गरीब	40 कार्ट @ 345 =	13800-
गरीब	202 कार्ट @ 5900 =	11918-
गरीब	3000 कार्ट @ 6500 =	19500-
गरीब	150 कार्ट @ 3200 =	48000-
		50018-

RUSIA ASSOCIATES

Kalpi Road Orai

Mob-7880357070

A

Orai to ... Bricke

90¹⁴⁵⁸

47

Date 09.01.2023

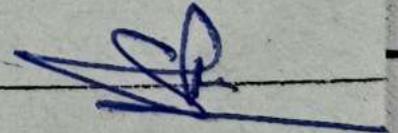
आनंद कुमार गुप्ता चिकारी

ब्रीमेट	50 वरी	@ 351 =	17750 =
दरवा	290 कि	@ 650 =	18850 =
इस	2000 Pcs	@ 6800 =	13600 =
			<hr/>
			50000 =

RUSIA ASSOCIATES

Kalpi Road Orai

Mob-7880357070



GSTIN : 09AASFP9297N1ZT

1459
BILL OF SUPPLYMobile : 7753957222
7753897222**PUKHRAAIYAN BHATTA UDYOG**

STATE CODE 09

(Manufacture of High Quality Bricks)

Head Office : 113, Bhagwati Nagar, Pukhrayan, Kanpur (Dehat)

Works : Plot No. 528, Haiderpur, Kanpur (Dehat)

M/s. Anand Kumar GuptaMob. No. 9415041045Address Chikasi, HamirpurGSTIN :

--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--

Invoice No. : 454Date 06/12/2022

S. No.	Particulars of Goods	HSN Code	Rate	Amount Rs.	P.
	1 Number Brick 8000 Bricks	6904	6000/- (Per 1000)	48000/-	
	Freight 8000 Bricks		1200/- (Per 1000)	9600/-	
	Labour Unloading		500/- (Per 1000)	4000/-	
Declaration :- "Composition taxable person, not eligible to collect tax on supplies"					
Rupees (in words) <u>Sixty One Thousand Six hundred only</u>			TOTAL	<u>61600/-</u>	
Bank : Punjab National Bank Branch : Pukhrayan		A/c No. 4874002100001609 IFSC Code : PUNB0487400	GRAND TOTAL	<u>61600/-</u>	

Despatch Through :

Truck No. :

Transport Name :

Bilty No. :

TERMS & CONDITIONS :

E. & O. E.

GOODS ONCE SOLD WILL NOT BE TAKEN BACK OR REPLACED.

ALL DISPUTES SUBJECT TO KANPUR JURISDICTION ONLY.

For **PUKHRAAIYAN BHATTA UDYOG**
Authorized Signatory

Receiver's Signature.....Date.....

Anand Kumar Gupta

1460

Chikasi 24/17 Hamirpur

49

Payment Voucher

Ref No:- _____

Date:- 12 / 01 / 2023

Amount:-

Mode Of Payment

Cash:- 48900/-

To Whom:- दुर्गा चन्द मंगेशठ

Amount in word:- अस्त्रालिस हजार नौ सौ रुपये मात्र.

Being गेहूँ मूसा उदारी 16300/- प्रति दारवा
लिखा गया।

Payee 48900/-



Signature
Signature

GSTIN No. : 09BUOPS7857Q2Z2

1461
TAX INVOICE9918626062
9621626062**Singh Construction & Suppliers****All Type Contractor & Supplier Transporation**Original : White
Duplicate : Yellow
Triplicate : Pink

Ward No. 20, Subhash Nagar Pukhrayan (Kanpur Dehat) 209 111

Invoice No. 07

Invoice Date 30-03-23

Bill To		Place of Supply	
Name	Arandeshwar Trading	Name	
Address	Chikasi Hamirpur	Address	
State	U.P. State Code 09	State	
GSTIN	09AFGP69717C1ZM	GSTIN	0

S. No.	Description of Goods	HSN/SAC Code	Qty.	Rate	Amount	P.
1.	Side Filling For Chikasi 24/17 And Patching and Water Filling and scraping				180,000	
					180,000	
					10800	
					10800	
					201600	

Amount in words Rupees Two Lac One Thousand
Six Hundred only

Total Taxable Amount	180,000
Add : CGST	10800
Add : SGST	10800
Round off	
Total Amount After Tax	201600

Vehicle Number :

Bank Details :
Bank Name : HDFC BANK
BRANCH : PUKHRAYAN
Account No. : 50200041064632
IFSC Code : HDFC0004068Certified that the particulars given above
are true and correct

For : Singh Construction & Suppliers

Signature of Person Issuing Invoice

1. Goods Once sold not be taken back.
2. All Disputes and claim are subject to kanpur Dehat Jurisdiction.

